

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.410
IB/326/ND/2024

IN THE MATTER OF:

State Bank Of India	...	Applicant
Versus		
Kkspun India Limited	...	Respondent

Under Section 7 Of Insolvency & Bankruptcy Code, 2016.

Order delivered on 11.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Kartik Malhotra, Mr. Siddharth Sangal,
Ms. Richa Mishra, Ms. Harshita Agrawal, Advs.

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Kartik Malhotra, Learned Counsel for the applicant is present physically and has submitted that they have served the notice along with the copy of application to the respondent by way of email. On perusal of the record shows that on 13.06.2024, direction was given to the respondent to file reply within ten days, however, the said order has not been complied till today. As a last and final chance, one more opportunity is being granted to the respondent to file reply within ten days, with a copy in advance to the other side. One week's time is given to the applicant to file rejoinder, on receipt of copy of reply. Let this matter be posted to 07.08.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)